

Bill No. 117-F of 2011

THE EXPORT-IMPORT BANK OF INDIA  
(AMENDMENT) BILL, 2011

(AS PASSED BY THE HOUSES OF PARLIAMENT—

LOK SABHA ON 21ST DECEMBER, 2011  
RAJYA SABHA ON 27TH DECEMBER, 2011)

ASSENTED TO  
ON 12TH JANUARY, 2012  
ACT NO. 11 OF 2012

**Bill No. 117-F of 2011**

**THE EXPORT-IMPORT BANK OF INDIA (AMENDMENT)  
BILL, 2011**

(AS PASSED BY THE HOUSES OF PARLIAMENT)

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**BILL**

*further to amend the Export-Import Bank of India Act, 1981.*

BE it enacted by Parliament in the Sixty-second Year of the Republic of India as follows:—

**1.** (1) This Act may be called the Export-Import Bank of India (Amendment) Act, 2011.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

28 of 1981.

**2.** In section 4 of the Export-Import Bank of India Act, 1981 (hereinafter referred to as the principal Act), for sub-section (1), the following sub-section shall be substituted, namely:—

Amendment of section 4.

“(1) The authorised capital of the Exim Bank shall be ten thousand crores of rupees:

Provided that the Central Government may, by notification, increase the said capital up to an amount that it may deem necessary from time to time.”.

Amendment of  
section 6.

**3.** In section 6 of the principal Act,—

(a) in sub-section (1), after clause (a), the following clause shall be inserted, namely:—

“(aa) two whole-time directors appointed by the Central Government;”;

(b) in sub-sections (2), (3), (4) and (5), after the words “the managing director” wherever they occur, the words “or the whole-time director” shall be inserted.

Amendment of  
section 8.

**4.** In section 8 of the principal Act, in the proviso, after the words “the managing director”, the words “or the whole-time director” shall be inserted.

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further to amend the Export-Import Bank of India Act, 1981.

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*(As passed by the Houses of Parliament)*